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## Sick Industrial Companies (Special Provisions) Act, 1985

- \*447.SHRIDHARMANNAMONDAYYA SADUL: Will the Minister of FINANCE be pleased to state:
- (a) Whether the Government propose to amend the sick Industrial Companies (Special Provisions) Act, 1985 for amalgamation of sick companies with non industrial firms:
  - (b) If so, the details thereof; and
- (c) The time by which the amendments are likely to be enacted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Various proposals for amendments to the Sick Industrial Companies (Special Provision) Act, 1985, including an amendment permitting the amalgamation of a sick industrial company and any other company, are currently under the consideration of Government.

## Trade Agreement with Australia

- \*448. SHRI BHAGEY GOBARDHAN: Will the Minister of COMMERCE be pleased to state:
- (a) whether any bilateral trade agreement with Australia has been signed recently;
  - (b) if so, the salient features thereof;
- (c) the balance of trade for 1989 90.1990-91 and 1991 -92;
- (d) whether the new arrangement with Australia is likely to result in favorable balance of trade; and
  - (e) the items which are exported to

Australia?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). No, Sir; the Trade Agreement with Australia was signed much earlier in 1976. Recently, the second meeting of the India - Australia Joint Ministerial Commission was held at New Delhi during February 26-27, 1992 which concluded with the signing of Agreed Minutes between the two sides.

(c) Balance of Trade has been against India during these years:-

7rade Delicit (In Rs. Crs.)
1989-90 — 552.41
. 1990-91 — 1142.29

As per trade trends available, the trade deficit during 1991 - 92 may be in ;the vicinity of Rs. 900 Crores

- (d) No new trade arrangement has been concluded with Australia.
- (e) These comprise of cotton textiles, fabrics, clothing, accessories, engineering goods, cashew, coffee, tea, leather products, precious and semi-precious stones, items of handicrafts etc.

## Alleged misuse of Banking Channels for Tax Evasion

- \*449. SHRI MATI BASAVA-RAJESWARI: Will the Minister of FINANCE be pleased to state:
- (a) Whether the Reserve Bank of India has taken steps to check the misuse of banking channels for evasion of taxes;
  - (b) If so, the details thereof;
- (c) The extent to which these steps have helped in checking this practice; and